

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 7TH SEPTEMBER, 2010 AT 9.30 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/14/2007, dated the 11th October, 2007, as required under section 182 of the Electricity Act, 2003.
2. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/15/2007, dated the 29th November, 2007, as required under section 182 of the Electricity Act, 2003.
3. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/16/2007, dated the 29th November, 2007, as required under section 182 of the Electricity Act, 2003.
4. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/17/2007, dated the 14th December, 2007, as required under section 182 of the Electricity Act, 2003.
5. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/18/2008, dated the 31st October, 2008, as required under section 182 of the Electricity Act, 2003.
6. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/19/2008, dated the 19th December, 2008, as required under section 182 of the Electricity Act, 2003.

7. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/20/2008, dated the 19th December, 2008, as required under section 182 of the Electricity Act, 2003.
8. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/21/2008, dated the 19th December, 2008, as required under section 182 of the Electricity Act, 2003.
9. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/22/2009, dated the 12th May, 2009, as required under section 182 of the Electricity Act, 2003.
10. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/02/2004/1st Amendment, 2006, dated the 16th October, 2006, as required under section 182 of the Electricity Act, 2003.
11. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/02/2004/2nd Amendment, 2007, dated the 18th December, 2007, as required under section 182 of the Electricity Act, 2003.
12. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/04/2004/1st Amendment, 2007, dated the 11th September, 2007, as required under section 182 of the Electricity Act, 2003.
13. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/07/2004/1st Amendment, 2008, dated the 16th December, 2008, as required under section 182 of the Electricity Act, 2003.
14. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/09/2004/1st Amendment, 2009, dated the 8th December, 2009, as required under section 182 of the Electricity Act, 2003.
15. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/12/2005/1st Amendment, 2009, dated the 9th September, 2009, as required under section 182 of the Electricity Act, 2003.
16. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/13/2005/1st Amendment, 2009, dated the 8th December, 2009, as required under section 182 of the Electricity Act, 2003.
17. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/4/2004/3rd Amendment, 2010, dated the 18th March, 2010, as required under section 182 of the Electricity Act, 2003.
18. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/5/2004/1st Amendment, 2010, dated the 18th March, 2010, as required under section 182 of the Electricity Act, 2003.

19. A MINISTER to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/21/2008/1st Amendment, 2010, dated the 27th May, 2010, as required under section 182 of the Electricity Act, 2003.
20. A MINISTER to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the years 2006-2007 & 2007-2008, as required under sections 104(4) and 105 (2) of the Electricity Act, 2003.
21. A MINISTER to lay on the Table the 35th Annual Report of Haryana Land Reclamation and Development Corporation Limited Panchkula for the year 2008-2009, as required under section 619 A(3)(b) of the Companies Act, 1956.
22. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2007-2008, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
23. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2008-2009, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
24. A MINISTER to lay on the Table the Annual Report of Haryana Police Housing Corporation Limited for the year 2006-2007, as required under section 619-A(3)(b) of the Companies Act, 1956.
25. A MINISTER to lay on the Table the Annual Report-2009-2010 (1.4.2009 to 31.3.2010) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.

V. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 3) Bill, 2010 A MINISTER to introduce the Haryana Appropriation (No. 3) Bill;
to move that the Haryana Appropriation (No. 3) Bill be taken into consideration at once;
Also to move that the Bill be passed.
2. Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2010 A MINISTER to introduce Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill;
to move that Deenbandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.

3. YMCA University of Science and Technology Faridabad (Amendment) Bill, 2010

A MINISTER

to introduce YMCA University of Science and Technology Faridabad (Amendment) Bill;

to move that YMCA University of Science and Technology Faridabad (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
4. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2010

A MINISTER

to introduce Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill;

to move that Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
5. The Haryana Gau-Seva Aayog Bill, 2010

A MINISTER

to introduce the Haryana Gau-Seva Aayog Bill;

to move that the Haryana Gau-Seva Aayog Bill be taken into consideration at once;

Also to move that the Bill be passed.
6. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill, 2010

A MINISTER

to introduce the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill;

to move that the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.
7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2010

A MINISTER

to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;

to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once;

Also to move that the Bill be passed.

8. The Haryana Service of Engineers, Group A, Irrigation Department Bill, 2010 A MINISTER to introduce the Haryana Service of Engineers, Group A, Irrigation Department Bill;
- to move that the Haryana Service of Engineers, Group A, Irrigation Department Bill be taken into consideration at once;
- Also to move that the Bill be passed.
9. The Haryana Value Added Tax (Second Amendment) Bill, 2010 A MINISTER to introduce the Haryana Value Added Tax (Second Amendment) Bill;
- to move that the Haryana Value Added Tax (Second Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
10. The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill, 2010 A MINISTER to introduce the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill;
- to move that the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department Bill be taken into consideration at once;
- Also to move that the Bill be passed.

**CHANDIGARH:
THE 6TH SEPTEMBER, 2010.**

**SUMIT KUMAR,
SECRETARY.**